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Dr. Pramod Tiwari Vs State Of Chhattisgarh And Ors

Writ Petition (S) No. 1359 Of 2018

Court: Chhattisgarh High Court

Date of Decision: Feb. 12, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Rajesh Kumar Kesharwani, Dilman Rathi Minj

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner would submit that against the impugned order of suspension dated 11.11.2014 (Annexure -P/1) passed

by respondent No. 1, the petitioner has preferred a representation before the competent authority on 22.05.2017 but it has not been considered and

decided till date.

2. Learned counsel for the petitioner would further submit that the impugned order is unsustainable and bad in law as the charge-sheet was issued to

the petitioner on 02.02.2015 but till date no enquiry proceedings has been initiated against him and the petitioner continues to be under suspension

which is contrary to the decision rendered by Hon'ble Apex Court in the matter of Ajay Kumar Choudhary v. Union of India & Anr.1

2. I have heard learned counsel for the petitioner.

3. Be that as it may, the petitioner is at liberty to make additional representation before the competent authority for revocation of his suspension and

may bring to the notice of the competent authorities the decision of the Supreme Court in Ajay Kumar Choudhary (supra) and, in turn, the competent

authority shall consider and decide the petitioner's representation for revocation of his suspension in accordance with law expeditiously preferably

within a period of three months from the date of receipt of copy of representation.

4. With the aforesaid observations, the writ petition stands finally disposed of. No order as to cost(s).